



2026:AHC:4007

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19560 of 2025

Shashikala

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devesh Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Devesh Mishra, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The case of the writ petitioner is that she is the widow of Late Kanhaiya Lal Sub Inspector, U.P. Police who was appointed on 10.10.1998 and he expired on 19.06.2023, however, an ex parte order came to be passed that too not served upon the writ petitioner wherein an amount of Rs. 232152/- had been recovered. it is also the contention of the learned counsel for the writ petitioner that there had been no departmental proceedings initiated in this regard. Learned counsel for the writ petitioner submits that once recovery is being sought to be made that too relatable to an incidental claim departmental proceedings is being conducted and the same partakes the character of a minor punishment and in case, excess payments have been made due to show cause notice has been issued but the said exercise is lacking and the writ petitioner husband already stood expired.

3. Learned Standing Counsel submits that the claim of the writ petitioner shall be considered and examined in correct perspective.

4. Considering the submission so made across the bar the writ petition stands **disposed of** in the following terms.-

(a) the writ petitioner shall prefer a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the Superintendent of Police Kushinagar, District Kushinagar, third

respondent by **27.01.2026**; (b) orders to which shall be passed within a period of two months while putting to notice the writ petitioner.

(Vikas Budhwar,J.)

January 7, 2026
Rajesh